



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक २२]

बुधवार, जून ३०, २०१०/आषाढ ९, शके १९३२

[पृष्ठे ३, किंमत : रुपये १९.००

असाधारण क्रमांक ४४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम  
आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra University of Health Sciences (Amendment) Ordinance, 2010 (Mah. Ord. VI of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

[Translation in English of the Maharashtra University of Health Sciences (Amendment) Ordinance, 2010 (Mah. Ord. VI of 2010), published under the authority of the Governor.]

## MEDICAL EDUCATION AND DRUGS DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 30th June 2010.

### MAHARASHTRA ORDINANCE No. VI OF 2010.

#### AN ORDINANCE

further to amend the Maharashtra University of Health  
Sciences Act, 1998.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra University of Health Sciences Act, 1998, for the purposes hereinafter appearing ;

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, जून ३०, २०१०/आषाढ ९, शके १९३२

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title  
and  
commence-  
ment.

1. (1) This Ordinance may be called the Maharashtra University of Health Sciences (Amendment) Ordinance, 2010.

(2) It shall come into force at once.

Amendment  
of section 14  
of Mah. X of  
1999.

2. In section 14 of the Maharashtra University of Health Sciences Act, 1998, in sub-section (7), for the words "a term not exceeding six months" the words "a term not exceeding twelve months" shall be substituted.

Mah.  
X of  
1999.

## STATEMENT

As per the provisions obtaining in sub-section (7) of section 14 of the Maharashtra University of Health Sciences Act, 1998 (Mah. X of 1999), the Chancellor is empowered under the circumstances laid down therein, to appoint any suitable person to act as a Vice-Chancellor for a term not exceeding six months in the aggregate.

2. The office of the Vice-Chancellor of the Maharashtra University of Health Sciences is already vacant. Though the process to constitute the Committee for recommending the suitable names for the post of Vice-Chancellor has been initiated, the process could not be completed within the said time limit. The Government of Maharashtra, therefore, considers it expedient to extend the said period of not exceeding six months so as to provide that the Chancellor may appoint any suitable person to act as Vice-Chancellor for a term not exceeding twelve months in the aggregate, by suitably amending section 14 of the Maharashtra University of Health Sciences Act, 1998.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra University of Health Sciences Act, 1998 for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,  
Dated the 30th June 2010.

K. SANKARANARAYANAN,  
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MILIND MHAISKAR,  
Secretary to Government.